

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 114

CP(IB) No. 254/Chd/Pb/2023

**IN THE MATTER OF:**

State Bank of India

...Petitioner

Vs.

Vijay Kumar Aggarwal

...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 15.05.2024**

**CORAM:**

**SH. L. N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Harsh Garg and Mr. Pulkit Goel, Advocates

For the RP : Ms. Swati Saluja, Advocate

For the Respondent/  
Personal Guarantor : None

**ORDER**

On the last date of hearing last opportunity was given to Ld. Counsel for the Respondent/Personal Guarantor for filing his objections, but today there is no representation on behalf of personal guarantor. Therefore, respondent/personal guarantor is proceeded ex-parte. Ld. counsel for the petitioner directed to file short written submissions within one week with a copy in advance to the counsel opposite.

Let the matter be listed on 11.07.2024 for arguments.

-Sd/-  
**(L. N. GUPTA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja